

**Staff in Delhi Polytechnic**

\*575. **Shrimati Sucheta Kripalani:** Will the Minister of Education and Scientific Research be pleased to state:

(a) whether it is a fact that a deficiency of staff in the Engineering Department of the Delhi Polytechnic has existed for the last five years or so; and

(b) if so, the number of vacancies that have existed during each of the last five years and the reasons for their not being filled?

**The Deputy Minister of Education and Scientific Research (Dr. M. M. Das):** (a) and (b). A statement giving the required information is laid on the Table of Lok Sabha. [See Appendix III, annexure No. 59].

**All India Service Officers in States**

\*577. **Shri V. P. Nayar:** Will the Minister of Home Affairs be pleased to state:

(a) the nature and extent of control of State Government over officers of the All India Services allotted by the Centre to posts in the State Governments as from the I.A.S. and I.P.S. cadres; and

(b) how many officers of all India Services are now working in Kerala State?

**The Minister in the Ministry of Home Affairs (Shri Datar):** (a) The nature and extent of control of State Governments over Indian Administrative Service and Indian Police Service officers allotted to the State Governments, is governed by the All India Services Act, 1951 and the Rules and Regulations framed thereunder by the Central Government in consultation with the State Governments.

(b) 27 Indian Administrative Service and 13 Indian Police Service Officers are at present actually serving in the Kerala State.

**Assam Oil Company**

\*578. **Shrimati Manjula Debi:** Will the Minister of Finance be pleased to state whether it is a fact that there is a proposal from the Commissioner of Income Tax to assess the income of the Assam Oil Company in Calcutta instead of at Dibrugarh?

**The Deputy Minister of Finance (Shri B. R. Bhagat):** In view of the secrecy provisions of section 54 of the Income-tax Act, the information asked for cannot be supplied. However, to remove any possible misapprehension, it may be stated that the share of a State in income-tax collections is arrived at by applying the prescribed percentage to the total net divisible proceeds of "taxes on income" in the whole of India. The State's share will not, therefore, be affected by a particular company being assessed in that State or elsewhere.

**Corporation for Delhi**

\*578-A. { **Shri Brahm Prakash:**  
**Shri Radha Raman:**

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have fixed a target date for setting up a Corporation in Delhi; and

(b) if so, what it is?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). It is proposed to introduce the Bill providing for the setting up of a Municipal Corporation in Delhi, in the next session of Parliament. The Corporation will start functioning after the necessary legislation has been passed by Parliament and the preliminary arrangements are completed.

स्वतन्त्रता आन्दोलन क पीड़ित

\*५७९. श्री बाल्मीकी : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ऐसे नगदों, ग्रामों तथा अन्य स्थानों का सर्वेक्षण करने